

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/01236/2018

Dated Thursday, the 20th day of September, Two Thousand Eighteen

PRESENT

**HON'BLE MRS.JASMINE AHMED, MEMBER(J)
&
HON'BLE SHRI R.RAMANUJAM, MEMBER(A)**

1.A.Sangeetha,
3/171, Pandian Nagar,
VIII Street, Surveyor Colony,
K.Pudur, Madurai 625 007. ... Applicant

By Advocate M/s Swarnam J Rajagopalan

Vs.

1.UOI rep., by
The Chief Post Master General,
Tamil Nadu Circle, Chennai 600 002.

2.The Post Master General,
Southern Region,
Madurai 625 001.

3.The Superintendent of Post Offices,
Pudukkottai Division,
Pudukkottai District 622 001. ... Respondents

By Advocate Mr.M.Kishore Kumar

ORDER**(Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)**

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following relief:

“(i)To call for records relating to the impugned order of transfer dated 05.06.2018 bearing memo No.B1/RT/2018/dlg dated Pudukottai 622001 pertaining to the applicant and declare the same as null and void and to
(ii)consequently direct the respondents 1 to 3 to consider her representation dated 02.05.2018 under Rule 38 of the Postal Manual, Volume VI and grant transfer to Madurai with such conditions as may be prescribed under the Manual within time limit fixed by this Hon'ble Tribunal; and to
(iii)pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. Mr. Swarnam J Rajagopalan, counsel for the applicant present. It is the contention of the applicant's counsel that the applicant has been transferred from Pudukottai to Karambakudi. He states that the distance between Pudukottai and Karambakudi is around 160 Kms. He contends that the applicant is living separately and having two girl children aged 6 and 1&1/2 years. Hence it is difficult for her to work in the new place of posting. In this regard, he also contends that the applicant preferred a representation on 02.05.2018 to take a decision on her request of transfer under Rule 38. He states that irrespect of that no proper decision has been taken by the respondents by passing a speaking order. Learned counsel for the applicant states that the applicant has also given a detailed representation dated 23.08.2018 (Annexure A-11) for consideration of her case. He states that a direction may be given by this Tribunal to the respondents to decide the representation of the applicant dated 23.08.2018 as per their own guidelines within a stipulated time limit.

3. We feel that the OA could be disposed of and accordingly the OA is disposed of with a direction to the respondents to take a decision on the representation of the applicant dated 23.08.2018 as per their own guidelines taking into consideration under which the representation has been invoked, and pass a

reasoned and speaking order within six weeks from today. OA is disposed of accordingly at the admission stage.

4. Mr.M.Kishore Kumar takes notice on behalf of the respondents.

(R.RAMANUJAM)
MEMBER (A)

(JASMINE AHMED)
MEMBER (J)

20.09.2018

M.T.